

(26)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 1060 of 1992

New Delhi, dated this the 9th July, 1992.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri P. K. Sharma,
S/o Shri V. K. Sharma,
Section Controller, N. Ry.,
Qr. No. T-768, Railway Colony,
Moradabad (UP) Applicant.

(By Advocate: Shri G. D. Bhandari)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Moradabad (UP) Respondents.

(By Advocate: Shri P. S. Mahendru)

ORDER (ORAL)

BY HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Shri Bhandari appears and states that this OA has come infructuous because of the reversion already effected. Accordingly he seeks permission to withdraw the OA with liberty to file a fresh OA.

The OA is dismissed as withdrawn with liberty to file fresh OA in accordance with law, if so advised.

Lakshmi
(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

Adig.
(S. R. ADIGE)
VICE CHAIRMAN (A)

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